

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

(CP 40/03 in O. APPLICATION NO.: 557/2001)

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

14-10-04

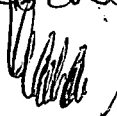
Mr. C. B. Sharma Counsel for applicant.
Mr. Rakesh Jain proxy Counsel for
Mr. Sanjay Pareek Counsel for respondent.

The applicant/petitioner has filed this CP for the alleged violation of order dated 23-4-2003 para. in OA no. 557/2001. Subsequently, the matter was carried to the High Court by the respondents by filing Writ Petition. Hon'ble High Court while admitting the Writ Petition has declined to grant any stay on the application moved by the respondents herein and the Hon'ble High Court has specifically observed that the direction given by the Tribunal be complied with within four ~~months~~ month. Learned counsel for the respondents submits that in compliance of the order passed by the Hon'ble High Court, the payment has been made to the petitioner. Learned Counsel for the petitioner does not dispute this fact.

In view of what has been stated above, the CP does not survive, which is accordingly disposed of. Notices issued to the respondents are hereby discharged.

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MUE 17421/1743
18-10-04
DA


A.K. BHANDARI
ADMINISTRATIVE MEMBER


M. L. CHAUHAN
MEMBER (JUDICIAL)